

सार्वजनिक सूचना
आम जनता को एतद्द्वारा सूचित किया जाता है कि दीवान हाउसिंग फाइनंसेस कॉर्पोरेशन लिमिटेड (डीएचएफएल) द्वारा श्री संपित कुमार यादव (उधारकर्ता), श्री ज्वाला प्रसाद यादव के पुत्र, श्रीमती उमा देवी (दिनंगर) (सह-उधारकर्ता), तथा श्री ज्वाला प्रसाद यादव (सह-उधारकर्ता) को एक ऋण प्रदान किया गया था, जिसे तत्पश्चात पीरामल फाइनेल कैंपिटेल् एंड हाउसिंग फाइनंसेस लिमिटेड (पीसीएफएफएल) द्वारा अधिग्रहित किया गया, उक्त ऋण अचल संपत्ति के बंधक के दंडित प्रदान किया गया था, अर्थात् 'संपत्ति का बंधक प्रदान भाग एवं और जोकि अनावधि भूदान जिसका खसरा नं.1222, मोहल्ला-पाण्डेवाला, जवापरग, परगना-ज्वालापुर, तहसील एवं जिला-हरिद्वार, नगर निगम, हरिद्वार की सीमाओं के अंतर्गत, जिसका क्षेत्रफल 1,266.75 वर्ग फुट या 117.63 वर्ग मीटर है, जिसकी सीमाएं : पूर्व: 40 फुट साईड क्षेत्रफल – 12 फुट चौड़ा रास्ता, पश्चिम: 43 फुट साईड क्षेत्रफल – विक्रेता की भूमि, उत्तर: 31 फुट साईड क्षेत्रफल – श्री होटी सिंह का मकान, दक्षिण: 30 फुट साईड क्षेत्रफल – श्री राजपाल शर्मा की भूमि उपर्युक्त संपत्ति श्रीमती उमा देवी (दिनंगर) के स्वामित्व में थी।

तत्पश्चात, पीसीएफएल ने उक्त ऋण खाते को उक्त संपत्ति के संबंध में प्रतियुक्ति हित सहित दिनांक 27.12.2024 की समनुदेशन लिखलेख के माध्यम से कोर्ट को महिदा बैंक (आधारकर्ता) को समनुदेशित कर दिया है, जिसका निपटारा श्री संपित कुमार यादव (उधारकर्ता), पुत्र श्री ज्वाला प्रसाद यादव द्वारा किया गया है।

कथकर्ता, श्रीमती उमा देवी का देहांत हो गया है, उनके पिछे श्री सनित कुमार यादव (पुत्र) तथा श्री ज्वाला प्रसाद यादव (पुत्री) के, उनके विधिक वारिस के रूप में रह गए हैं। ऋण खाते के निपटारा के दृष्टिगत, बैंक बंधक रखी गई संपत्ति से संबंधित मूल स्वामित्व दस्तावेज उक्त विधिक वारिसों के पक्ष में जारी करने की प्रक्रिया में है।

यदि किसी व्यक्ति का उपर्युक्त वर्गीत संपत्ति पर कोई दावा या स्वामित्व हित है, तो वह तत्काल सार्वजनिक सूचना के प्रकाशन की तारीख से सात दिनों के भीतर उक्त दावे को प्रमाण सहित बैंक की अधिकारी सूची ड्रयु एफ. (मोबाइल नं. +91 8527722966), ई-मेल indra.singh@dfcf.com से संपर्क कर सकता है अथवा कोर्टको महिदा बैंक लिमिटेड, 7वीं मंजिल, प्लॉट नं. 7, सेक्टर-125, नोएडा, उत्तर प्रदेश-201313 पर उपस्थित हो सकता है। न्याया न करने पर बैंक बंधककर्ता के विधिक वारिसों को बंधक रखी गई संपत्ति के स्वाभाविक दस्तावेजों का दावा देगा।

स्थान:हरिद्वार, उत्तराखंड **कूटे कोर्टको महिदा बैंक लिमिटेड**
दिनांक: 20.09.2026 **अधिकृत प्रतिनिधि**

सार्वजनिक घोषणा का सुनिश्चर
(कैम्रॉ एम ई डब्ल्यू सार्वजनिक पोषण का पुनर्निर्माण)
सर्विसिंग, 2017 के विवरण (14 के अनुसार)
(भागीदारी विवरण और ओशन प्रदान करें सर्वोच्च निर्माणका प्रक्रिया)
सर्विसिंग, 2017 के विवरण (14 के अनुसार)

अकाउंटेंटिबिलिटी जीडीडी इंडिया प्राइवेट लिमिटेड
के हितधारकों के ध्यानार्थ

सुविद्यन/ पुनर्मांकन नोट: 12 सितम्बर, 2026 को मूल रूप से प्रकाशित सार्वजनिक घोषणा में मर संख्या 7 के अंतर्गत उल्लिखित परिष्कार के दलीलोंको मर अनुदान में सुवि रर गई थी। तदनुसार, संशोधित दलीलोंको नर को सम्मिलित करने हुए, सुपुर्ण फॉर्म ए सार्वजनिक घोषणा को 20 सितम्बर, 2026 दिनांकित सुविद्यन के माध्यम से पुनः प्रकाशित किया जा रहा है। इसके अतिरिक्त, हितधारकों को सम्मिलित विवरणों का खाने नर करें अपने नये प्रस्तुत करने के लिए पुराना अपरर प्रदान करने दो प्रस्तुत करने की अतिम तिथि 7 अक्टूबर, 2026 से बढ़ाकर 20 अक्टूबर, 2026 कर दी गई है। तदनुसार, हितधारकों से अनुदान के लिए वे अपने दावों का प्रमाण 20 अक्टूबर, 2026 को या उससे पहले प्रस्तुत करें। सार्वजनिक घोषणा के अन्य सभी विवरण, नियम और सर्व अपरिचित रहेंगे, शिवाय उस सीमा तक किन्हे इस सुविद्यन द्वारा स्पष्ट रूप से संशोधित किया गया है।

फॉर्म ए
सार्वजनिक घोषणा
(भागीदारी विवरण और ओशन अरुगत नोट (सर्वोच्च परिसमापन प्रक्रिया)
सर्विसिंग, 2017 के विवरण (14)
अकाउंटेंटिबिलिटी जीडीडी इंडिया प्राइवेट लिमिटेड
के हितधारकों के ध्यानार्थ

1	कॉर्पोरि व्यक्ति का नाम	अकाउंटेंटिबिलिटी जीडीडी इंडिया प्राइवेट लिमिटेड (पहले बिजनेस रर इंडियन जीडीडी प्राइवेट लिमिटेड, और उससे पहले इन्फोर्स्ट इंडिया प्राइवेट लिमिटेड)
2	कॉर्पोरि व्यक्ति के निगमन की तिथि	20/04/2005
3	रर प्राधिकरण जिसके अंतर्गत कॉर्पोरि व्यक्ति नियमित/पंजीकृत है	कंपनी के रजिस्ट्रार – हरियाणा
4	कॉर्पोरि पहचान संख्या / कॉर्पोरि व्यक्ति की संस्था पहचान संख्या	सीआईएफ U00892HR2005PTC035699
5	कॉर्पोरि व्यक्ति के पंजीकृत कार्यालय और मुख्य कार्यालय यदि कोई हो का पता	पंजीकृत कार्यालय: सुविन नं. 306-307, तीसरी मंजिल, सुनिटेड टैक सेक्टर, सुभास लोक नं. 1, ब्लॉक-बी, गुरुग्राम – 122002, हरियाणा, भारत प्रमाण कार्यालय: पंजीकृत कार्यालय के समान (कॉर्पोरि व्यक्ति का कोई अलग प्रमाण प्रस्तुत करना नहीं है)
6	कॉर्पोरि व्यक्ति के परिसमापन की आरंभ तिथि	07/09/2026
7	परिसमापन का नाम, पता, ई-मेल पता, दलीलोंको नर और पंजीकरण संख्या	नाम: सीएस (आईडी) विकास कुमार गर्ग पता: डी-214, ग्राउंड फ्लोर, रामप्रस्था ऑफिस, गाजियाबाद – 201011, उत्तर प्रदेश ईमेल – gdvoluntaryliquidation@gmail.com, vikasgarg_k@outlook.com पंजीकरण संख्या IBBI/PA-002/IP-N00738/2018-2019/12291
8	दावे प्रस्तुत करने की अतिम तिथि	20/10/2026

एतद्द्वारा सूचित किया जाता है कि अकाउंटेंटिबिलिटी जीडीडी इंडिया प्राइवेट लिमिटेड ने 7 सितम्बर, 2026 को सर्वोच्च परिसमापन प्रारंभ कर दिया है।

अकाउंटेंटिबिलिटी जीडीडी इंडिया प्राइवेट लिमिटेड के हितधारकों से एतद्द्वारा आह्वान किया जाता है कि वे अपने दावों का प्रमाण 20 अक्टूबर, 2026 को या उससे पहले, अपर मर संख्या 7 के सामने उल्लिखित पते पर परिसमापन को प्रस्तुत करें।

निती: लेनदार अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी हितधारक दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं। दावे के कुदे या माकम प्रमाण प्रस्तुत करने पर दंड लागू होगा।
हस्ताक्षर:-
सीएस विकास कुमार गर्ग
(सर्वोच्च परिसमापन में)
अकाउंटेंटिबिलिटी जीडीडी इंडिया प्राइवेट लिमिटेड के परिष्कारकर्ता
(सर्वोच्च परिसमापन में)
एक/31.12.2026 तक वैध
ई-मेल: gdvoluntaryliquidation@gmail.com
दिनांक 20 सितम्बर, 2026
पताक: नई दिल्ली

जामना ऑटो इंडस्ट्रीज लिमिटेड
सीआईएफ: L35911HR1965PLC004485
कॉर्पोरि कार्यालय: पुनर् निर्माण, डॉ. आयोगोपिंग डेव, मुद्रा नगर –135001, हरियाणा
कॉर्पोरि कार्यालय: सुविन नं. 408, चौथी मंजिल, टावर-बी, बाटिका माइंडस्केप, सेक्टर-27बी, एनएच-1, फरीदाबाद-121003 (हरियाणा),
दूरभाष-0129-4006885, वेबसाइट: www.jaispring.com
ईमेल आईडी: investor.relations@jaispring.com
सूचना

आईडीएफ प्राधिकरण द्वारा बनाए गए निवेश शिक्षा और संरक्षण कोष (आईडीएफ) डीनेट खाते में वित्तीय वर्ष 2019-20 (अंतिम)की रर मुताबत और दावा न की गई लाग्गारा राशि और कंपनी के इक्विटी शेयरों का हस्तांतरण।

एतद्द्वारा सूचित किया जाता है कि कंपनी अधिनियम, 2013 ("अधिनियम") की धारा 124(5) और (6) के साथ निवेशक शिक्षा और संरक्षण निधि प्राधिकरण (लेखा, लेखा परीक्षा, स्वामित्वांतरण और वारंसी) नियम, 2016 ("नियम") के नियम 5 और 6 के अनुसार, कंपनी को अनिवार्य रूप से सात वर्षों की अवधि के लिए दावा न किए गए या भुगतान किए गए लाग्गारा को केंद्र सरकार द्वारा स्थापित निवेशक शिक्षा और संरक्षण निधि (आईडीएफ) में स्थानांतरित करना आवश्यक है। कंपनी को ऐसे सभी शेयर भी आईडीएफ (डीमैट खाते में स्थानांतरित करने होंगे, जिसके संबंध में शेयरधारकों द्वारा लगातार सात वर्षों या उससे अधिक समय तक लाग्गारा का भुगतान या दावा नहीं किया गया है। आईडीएफ में स्थानांतरित होने के बाद, दावा न किए गए लाग्गारा राशि और शेयरों के संबंध में कंपनी के लिखाकों को दावा नहीं किया जाएगा। तदनुसार, निम्नलिखित को आईडीएफ खाते में स्थानांतरित करने की आवश्यकता है:

आईडीएफ में स्थानांतरण का विवरण	आईडीएफ में निगत तिथि	कंपनी को अपेक्षित की जाने वाली दावा करने की तिथि
लागतित लाग्गारा वित्तीय वर्ष 2019-20 (अंतिम)	15 दिसंबर, 2026	30 नवंबर 2026 को या उससे पहले

व्यक्तिगत नोटिस पहले ही 20 सितंबर, 2026 को प्रसारित शेयरधारकों को भेजे जा चुके हैं, जिसके शेयर उचित कार्रवाई करने के लिए चित्त वर्ग 2019-20 के दौरान आईडीएफ खाते को हस्तांतरित किए जाने के लिए उत्तरदायी हैं। कंपनी ने उन शेयरधारकों का विवरण भी अपनी वेबसाइट <https://www.jaispring.com> पर अपलोड किए गए हैं जिसके शेयर और लाग्गारा आईडीएफ प्राधिकरण को हस्तांतरित होने के लिए निगत है। यदि आपने पिछले सात लगातार वर्षों से अपना लाग्गारा का दावा नहीं किया है और राशि आपने को/होने/ डीनेट खाते में गैर भुगतान / आवश्यक पड़ी है, तो हम आपसे अनुरोध करते हैं कि आप निम्नलिखित आवश्यक दस्तावेज भेजकर उपरोक्त लाग्गारा के लिए अपना दावा प्रस्तुत करें।

- (i) पत्र काई और पते के प्रमाण की सेक्रेटरेट्स कॉपी
- (ii) रर किए गए चेक या बैंक स्टेटमेंट, पारवर्तक कॉपी
- (iii) रर किए गए चेक या बैंक स्टेटमेंट, पारवर्तक कॉपी
- (iv) सेबी के हालिया परिपत्र के अनुसार केवाईसी फॉर्म लागू हैं। फॉर्म/प्राप्ता कंपनी की वेबसाइट www.jaispring.com पर निवेशक संबंध टैक- कॉर्पोरिड गवर्नंसज केवाईसी अपडेट के तहत उपलब्ध हैं।

कृपया उपरोक्त दस्तावेज कंपनी या उसके रजिस्ट्रार और शेयर ट्रांसफर एजेंट को नीचे दिए गए पते पर भेजें:-

कंपनी का नाम	रजिस्ट्रार और शेयर ट्रांसफर एजेंट का नाम	आईडीएफ फाइनेंसियल सर्विसेज प्राइवेट लिमिटेड
जामना ऑटो इंडस्ट्रीज लिमिटेड चौबी मोहल्ला, टावर-बी, बाटिका माइंडस्केप, मुधुरा रोड, सेक्टर-27बी, फरीदाबाद-121003, हरियाणा संपर्क नंबर 0129-4006885 ईमेल: investor.relations@jaispring.com	रजिस्ट्रार और शेयर ट्रांसफर एजेंट को सर्वसाइड फाइनेंसियल सर्विसेज प्राइवेट लिमिटेड डी-153ए, प्रथम तल-मोहल्ला इंडस्ट्रियल एरिया, फ्लोर-1, नई दिल्ली-110020, पिन नंबर: 011-400549193-97 ईमेल: parveen@skylinertea.com grievances@skylinertea.com संपर्क हेतु व्यक्ति: श्री परवीन शर्मा	आईडीएफ फाइनेंसियल सर्विसेज प्राइवेट लिमिटेड डी-153ए, प्रथम तल-मोहल्ला इंडस्ट्रियल एरिया, फ्लोर-1, नई दिल्ली-110020, पिन नंबर: 011-400549193-97 ईमेल: parveen@skylinertea.com grievances@skylinertea.com संपर्क हेतु व्यक्ति: श्री परवीन शर्मा

शेयरधारकों से यह नोट किया जाता है कि यदि निर्यातित समय अवधि के भीतर लाग्गारा का नवदीनितरण या दावा नहीं किया जाता है, तो कंपनी को बिना किसी अन्य सूचना के उक्त निगत तारीख तक आईडीएफ डीमैट खाते में शेयरों को स्थानांतरित करने के लिए वेतानिक रूप से आवश्यक होगा।

कृपया यह ध्यान रखें कि उपरोक्त शेयरों के संबंध में अंतिम सत्र के बाद के कॉर्पोरिड पत्र बोला शेयर, लाग्गारा आदि भी उक्त आईडीएफ डीनेट खाते में जादा नहीं जाएंगे।

कृपया ध्यान दें कि आईडीएफ खाते में लाग्गारा और शेयरों के हस्तांतरण के बाद, शेयरधारक आईडीएफ प्राधिकरण से दावा न किए गए लाग्गारा राशि और शेयरों दोनों के लिए आईडीएफ की वेबसाइट www.icpf.gov.in पर उपलब्ध निर्यातित फॉर्म आईडीएफ-5 में एक ऑनलाइन आवेदन करके दावा कर सकता और फॉर्म आईडीएफ-5 में इक्विटी विधिवत हस्ताक्षरित भौतिक प्रति कंपनी को आवश्यक दस्तावेजों के साथ भेजना होगा।

कूटे जामना ऑटो इंडस्ट्रीज लिमिटेड
हस्ता /—
प्रवीण लखंडा
स्थान: फरीदाबाद
दिनांक: 19.09.2026
कंपनी सचिव और प्रमुख-कानूनी

पंजीकृत कार्यालय : 904 तल, अंतरिक्ष भवन, 22, के.जी. मार्ग, नई दिल्ली- 110001, दूरभाष : 011-23557717, 23557172, 22705414, वेबसाइट : www.pnbhousing.com शाखा कार्यालय : इंदर-आस्था (प्लॉट नं. 67 एवं 68, प्रथम तल, टावर-बी, मेनरा सड़क, न्यू एजवर्ग, पश्चिम ओपन के पास, तलसी-नरसिंह, फरीदाबाद, हरियाणा-201301)				
अधिग्रहण सूचना, अचल संपत्ति हेतु, नियम 8 (1) तथा पररिधि-IV के अनुसार				
जबकि, अधोहस्ताक्षरों ने पीएनबी हाउसिंग फाइनंसेस लि. के प्राधिकृत अधिकारियों के रूप में विधिवत प्रमाणित करने के प्रमाणिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के नियम 8 (1) के अनुपालन में और प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13(2) के अंतर्गत प्रदत्त शक्तियों के अध्यागमन, मांग सूचना/ए प्रत्येक खाता के संबंध अतिव तिथि को निर्गत की थी/जो, जिसमें संबंधित ऋणकर्ता/ओं को प्रत्येक खाता के संबंध अधिकारपत्र राशि का सूचना(ओं) की तिथि/उक्त सूचना(ओं) की प्राप्ति की तिथि से 60 दिनों के अंतर्गत पुनर्मातन करने को कहा गया था। ऋणकर्ता/ओं साथ राशि का प्रतियुक्ति राशि में किसी हो चुके हैं, अतएव उपर्युक्त ऋणकर्ता/ओं को की उक्त जमासमापन की सुविधि दिया जाता है कि अधोहस्ताक्षरों ने जहां इतने दिना तिथिपरित संपत्ति/यों का, उक्त निपटारा के लिए 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप-धारा (4) के अंतर्गत उक्त प्रदत्त शक्तियों के अध्यागमन, प्रत्येक खाता के संबंध अतिव तिथिओं पर अधिग्रहण कर लिया है। ऋणकर्ता/ओं को विश्व रूप में तथा जमासमापन को एतद्द्वारा समाप्त करने में सावधान किया जाता है कि संपत्ति/यों का लेन-देन न करें तथा संपत्ति/यों का लेन-देन व किसी भी ऋणकर्ता का लेन-देन, ऋणकर्ता के अनुसार एक निर्यातित करारा राशि तथा इस राशि पर ब्याज हूँ पीएनबी हाउसिंग फाइनंसेस लि. के प्रभावित होना। ऋणकर्ता का ध्यान, प्रतिभूत परिसंपत्तियों के मोनोवाइ उपबन्ध समय के संदर्भ में अधिनियम की धारा 13 की उप-धारा (8) के प्राधान्यों की और आकृष्ट किया जाता है।				
ऋण खाता संख्या(ए) 0525/5337/630 शाखा कार्यालय फरीदाबाद	ऋणकर्ता/ सह-ऋणकर्ता / गारंटर(ओं) की नाम श्री परमल अशोकजी तथा श्रीमती सुनीता (सह-ऋणकर्ता)	मांग सूचना की तिथि नं. 18, 61,15,158-6 (एनए अद्यतन राशि) 11-नवंबर-2026 सोहन हारद और सी महेत तथा अद्यतन वैसे नाम)	मांग सूचना में अतिव तिथि के अनुसार प्राप्ति 15-09-2026 (सोमवार)	बंधकगत संपत्ति/यों का विवरण संपत्ति के संसार वे नाम तथा और, जो खेत तथा, 208/0-1, पन्थू नं. 9, किला नं. 17/34-3-5, बडो-6, गाम- कारीपुर, तहसील जलम-पड़वल, हरियाणा- 121107 में स्थित है।
दिनांक: 20-09-2026 स्थान : फरीदाबाद, हरियाणा	हस्ता /— प्राधिकृत अधिकारी, पीएनबी हाउसिंग फाइनंसेस लिमिटेड			

	पिरामल फाइनेंस लिमिटेड		
(पूर्व में पिरमल फिनेटल एंड हाउसिंग फाइनंसेस कॉर्पोरेशन लिमिटेड के नाम से जाना) सीआईएफ : L65910MH1984PLC032639, पंजीकृत कार्यालय : सुविन नं.-601, 60वां तल, पिरमल अमर्ति बिजिनेस, पिरमल अपरकॉरपोरेट पार्क, कनानी जंक्शन, फायर रोड के सामने, एलएनए सिटी, नूतनी (विश्वाम्नी), मुंबई -400070 – दूरभाष : +91 22 3802 4000			
कच्चा सूचना अचल संपत्ति के लिए (परिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8-(1) तथा परिधि-IV के अनुसार)			
जबकि, किसी व्यक्ति का प्रतिभूतिकरण और पुनर्मातन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अंतर्गत तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13(2) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए पिरमल फाइनेंस लिमिटेड (पूर्व में पिरमल फिनेटल एंड हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड के नाम से जाना) के अधोहस्ताक्षरों को अधोहस्ताक्षरों को होने के नाते, कंपनी के प्राधिकृत अधिकारी द्वारा नीचे उल्लिखित ऋणकर्ता (उधारकर्ता) / जमानतदार (जमानतदार) को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में उल्लिखित खाता भुगतान करने के लिए मांग सूचना (सूचनाएं) जारी की गई थी। ऋणकर्ता द्वारा राशि का भुगतान करने में विफल रहने पर, एतद्वारा ऋणकर्ता (उधारकर्ता) / जमानतदार (जमानतदार) तथा जमानतदार को सूचना दी जाती है कि अधोहस्ताक्षरों ने प्रतिभूति हित प्रवर्तन लि. 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप-धारा (4) के अंतर्गत उक्त प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति का लेन-देन न किया है। ऋणकर्ता का ध्यान प्रतिभूति परिसंपत्तियों को निमित्तित करने के लिए उपबन्ध समय के संबंध में, अधिनियम की धारा 13 की उप-धारा (8) के अंतर्गत की गई आकषित किया जाता है। विशेष रूप से ऋणकर्ता तथा सामान्य जनात को एतद्वारा सावधान किया जाता है कि वे इन संपत्ति का कोई लेन-देन तथा संपत्ति का कोई भी लेन-देन उस पर ब्याज सहित नये उल्लिखित राशि के लिए पिरमल फाइनेंस लिमिटेड (पूर्व में पिरमल फाइनेंस एंड हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड के नाम से जाना) के प्रभावित होना।			
ऋणकर्ता (कॉ/) जमानतदार (टी) का नाम (एल सी नं. 06000005345), (लखनऊ – एएमएफएम मार्ग – उत्तर प्रदेश) हरिद्वार कुमार (ऋणकर्ता) एवं / ज्ञातनी देवी वर्ग फॉर्म की, जो ग्राम जुगगरी, लखनऊ में स्थित है।	प्रतिभूति परिसंपत्ति (अचल संपत्ति) का विवरण संपत्ति का संपूर्ण नाम तथा खंड जिसका क्षेत्रफल – प्लॉट नं. 25, खसरा नं. 1772 का भाग, मापन 1500 वर्ग फीट है, जो ग्राम जुगगरी, लखनऊ में स्थित है।	मांग सूचना की तिथि तथा राशि तिथि : 16-03-2026 रु. २,153,284/- (इक्कीस लाख तिरपन हजार दो सौ चौरासी लाख)	कच्चा की तिथि 15-सितंबर-2026
स्थान : लखनऊ, तिथि : 20-09-2026		(प्रतिकृत अधिकारी) पिरमल फाइनेंस लिमिटेड	

 HDB FINANCIAL SERVICES From the trusted family of HDFC Bank	सरफेसी अधिनियम, 2002 के तहत मोचन सूचना		
पंजीकृत कार्यालय: राधिका, हिंदिय तल, रॉ गार्डन रोड, नवरंगपुरा, अहमदाबाद – 380009 शाखा कार्यालय: एचडीबी फाइनेंशियल सर्विसेज लिमिटेड-ई-145, रमेश मार्ग, सदात पटेल मार्ग के सामने, सी-स्कंधी, जयपुर, राजस्थान-30200 एचडीबी फाइनेंशियल सर्विसेज लिमिटेड के प्राधिकृत अधिकारी के रूप में अधोहस्ताक्षरों ने निम्नालिखित ऋण खातों में वित्तीय आसतनों के प्रतिभूतिकरण और पुनर्मातन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए पिरमल फाइनंसेस लिमिटेड (पूर्व में पिरमल फिनेटल एंड हाउसिंग फाइनंसेस कॉर्पोरेशन लिमिटेड के नाम से ज्ञात) के अधोहस्ताक्षरों को अधोहस्ताक्षरों को होने के नाते, कंपनी के प्राधिकृत अधिकारी द्वारा नीचे उल्लिखित ऋणकर्ता (उधारकर्ता) / जमानदार (जमानदार) को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में उल्लिखित खाता भुगतान करने के लिए मांग सूचना (सूचनाएं) जारी की गई थी। ऋणकर्ता द्वारा राशि का भुगतान करने में विफल रहने पर, एतद्द्वारा ऋणकर्ता (उधारकर्ता) / जमानदार (जमानदार) तथा जमानदार को सूचना दी जाती है कि अधोहस्ताक्षरों ने प्रतिभूति हित प्रवर्तन लि. 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप-धारा (4) के अंतर्गत उक्त प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति का लेन-देन न किया है। ऋणकर्ता का ध्यान प्रतिभूति परिसंपत्तियों को निमित्तित करने के लिए उपबन्ध समय के संबंध में, अधिनियम की धारा 13 की उप-धारा (8) के अंतर्गत की गई आकषित किया जाता है। विशेष रूप से ऋणकर्ता तथा सामान्य जनात को एतद्द्वारा सावधान किया जाता है कि वे इन संपत्ति का कोई लेन-देन तथा संपत्ति का कोई भी लेन-देन उस पर ब्याज सहित नये उल्लिखित राशि के लिए पिरमल फाइनंसेस लिमिटेड (पूर्व में पिरमल फाइनंसेस एंड हाउसिंग फाइनंसेस कॉर्पोरेशन लिमिटेड के नाम से ज्ञात) के प्रभावित होना।			
1. कर्जदार(ए) तथा जमानतदार(टी) का नाम एवं पता 2. से कुल कचकाया + व्ययज		संपत्ति का विवरण	
1- सुधि किरपान, पता: 192 सुधि किरपान नंकी अपील कृत जगतपुरा जयपुरा जयपुरा-302017 राजस्थान इसके अलावा- 5वीं मंजिल पर फ्लैट नंबर 110, प्लॉट नंबर 222 रमेशदाद दयाल नगर सी डी ब्लॉक ग्राम कचकाया नगर सांगानेर जयपुरा-302017 में 2- मिरासत प्लॉट नंबर 31 ग्राम कुदुरी सांगानेर नरसिंगपुरा कचका जगतपुरा जयपुरा-302017 राजस्थान। 3- योगेन्द्र सिंह गुप्ता , प्लॉट नंबर 31 ग्राम कुदुरी सांगानेर नरसिंगपुरा कचका जगतपुरा जयपुरा-302017 राजस्थान। 4- कविता गुप्ता , प्लॉट नंबर 31 ग्राम कुदुरी सांगानेर नरसिंगपुरा कचका जगतपुरा जयपुरा-302017 राजस्थान। 5- कचकाया रासिक रासिक: र. 5001498.17/- (रुपये पाचास लाख एक हजार चार सौ अठ्ठानवे पैसे मात्र) 11.08.2025 तक सासतविक वसूली तक अचल आकारिक, लागत और खर्चों के साथ		प्लॉट नंबर 222, कचकाया दयाल नगर सी डी ब्लॉक, ग्राम कचकाया नगर सांगानेर, जयपुरा (राजस्थान) में 5वीं मंजिल पर स्थित प्लॉट नंबर 110 का पुरा हित, सिस्का क्षेत्रफल 16000.00 वर्ग फीट है। रसिकी की सीमाई इतक है: उत्तर – प्लॉट नंबर 223, दक्षिण – प्लॉट नंबर 221, पूर्व – सड़क, पश्चिम – प्लॉट नंबर 225	
ऋण खाता संख्या : 27993615		मांग सूचना की तिथि : 16.08.2025	कचका सूचना की तिथि : 14.03.2026

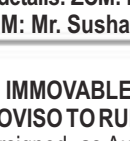
श्री/श्रीमती मुमनर धनी बालक खान और श्री/श्रीमती बकलत खान पुत्र बशीर खान पता:- कच्ची वस्ती गांधी नगर वार्ड नंबर 27, विलास रोड, नगर पंचियत चितौड़गढ़ तह. चितौड़गढ़ 310201 राजस्थान। (ऋण खात नं. HL199000256/7/AP-0413328)	प्राभाति/बंधक समिति का विवरण (समिति का संसार भूमा)	मांग सूचना की तिथि, मांग सूचना की तिथि तक बकाया राशि मांग सूचना की तिथि: 10.12.2025 रु. 2,30,246/- (रुपये दो लाख तीस हजार दो सौ हजारतीस मात्र) 10.12.2025 तक बकाया, साथ ही 11.12.2025 से ब्याज और भुगतान की तारीख तक अन्य शुल्क और लागत।	कच्चा की तिथि 17.09.2026 (संकेतिक कच्चा)
श्री/श्रीमती मुमनर धनी बालक खान और श्री/श्रीमती बकलत खान पुत्र बशीर खान पता:- कच्ची वस्ती गांधी नगर वार्ड नंबर 27, विलास रोड, नगर पंचियत चितौड़गढ़ तह. चितौड़गढ़ 310201 राजस्थान। (ऋण खात नं. HL199000256/7/AP-0413328)	प्राभाति/बंधक समिति का विवरण (समिति का संसार भूमा)	मांग सूचना की तिथि, मांग सूचना की तिथि तक बकाया राशि मांग सूचना की तिथि: 10.12.2025 रु. 2,30,246/- (रुपये दो लाख तीस हजार दो सौ हजारतीस मात्र) 10.12.2025 तक बकाया, साथ ही 11.12.2025 से ब्याज और भुगतान की तारीख तक अन्य शुल्क और लागत।	कच्चा की तिथि 17.09.2026 (संकेतिक कच्चा)
श्री/श्रीमती मुमनर धनी बालक खान और श्री/श्रीमती बकलत खान पुत्र बशीर खान पता:- कच्ची वस्ती गांधी नगर वार्ड नंबर 27, विलास रोड, नगर पंचियत चितौड़गढ़ तह. चितौड़गढ़ 310201 राजस्थान। (ऋण खात नं. HL199000256/7/AP-0413328)	प्राभाति/बंधक समिति का विवरण (समिति का संसार भूमा)	मांग सूचना की तिथि, मांग सूचना की तिथि तक बकाया राशि मांग सूचना की तिथि: 10.12.2025 रु. 2,30,246/- (रुपये दो लाख तीस हजार दो सौ हजारतीस मात्र) 10.12.2025 तक बकाया, साथ ही 11.12.2025 से ब्याज और भुगतान की तारीख तक अन्य शुल्क और लागत।	कच्चा की तिथि 17.09.2026 (संकेतिक कच्चा)

स्थान: चितौड़गढ़ एवं गैरू (राजस्थान) **अधिकृत अधिकारी, एचडीबी फाइनंशियल सर्विसेज लिमिटेड**
तिथि : 20.09.2026

हिंदुजा हाउसिंग फाइनंसेस लिमिटेड कॉर्पोरि कार्यालय: 167-169, दुग्गरी मंजिल, आसा सार्क, सेक्टर-6, मुंबई-600015 जामनी तल, लखनऊ, उ.प्र.-226010 ईमेल: action@hindujafinance.com	पंजीकृत सूचना, अचल संपत्ति हेतु, नियम 8 (6) का प्रावधान देखें। ई-जीएमटी स्ट-डिजी के लिए सार्वजनिक सूचना (पररिधि-IV ए) (नियम 8(6)) जबकि, अधोहस्ताक्षरों ने पीएनबी हाउसिंग फाइनंसेस कॉर्पोरेशन लिमिटेड के नाम से ज्ञात) सीआईएफ : L65910MH1984PLC032639, पंजीकृत कार्यालय : सुविन नं.-601, 60वीं तल, पिरमल अमर्ति बिजिनेस, पिरमल अपरकॉरपोरेट पार्क, कनानी जंक्शन, फायर रोडकेन के सामने, एलएनए सिटी, नूतनी (विश्वाम्नी), मुंबई-400070 – दूरभाष : +91 22 3802 4000	कच्चा सूचना अचल संपत्ति के लिए (पररिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8 (1) तथा पररिधि- IV के अनुसार) जबकि, किसी व्यक्ति का प्रतिभूतिकरण और पुनर्मातन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अंतर्गत तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 20
--	--	--

 India Shelter Finance Corporation Ltd.	INDIA SHELTER FINANCE CORPORATION LTD. Branch Office: Plot No A 94 95, 1st Floor Akhilya Vikash Yojana Shiv Gauri Plaza-Jodhpur, Rajasthan-342001. Regd. Office : 6th Floor, Plot No 15, Institutional Area, Sector-44, Gurugram -122002, Haryana.
Home Loans	
PUBLICATION FOR TAKING DELIVERY OF MOVABLE ARTICLES	
Loan No HLB.LH.LOANS000005048906 /AP-10109971	Name of Borrowers & Co-Borrowers Mrs. Dina Devi W/o Champa Lal, Mr. Champa Lal S/o Chagan Lal
Date of Demand Notice 17-06-2024	Date of Physical Possession 14-03-2026
This public notice is issued in view of the fact that in spite of sending notice to the borrowers, India Shelter Finance Corporation Limited has not been able to communicate with the aforesaid borrower(s) at their last address. Whereas the authorized officer of the bank in exercise of powers conferred under section 13(2) of the securitization and reconstruction of financial assets and enforcement of security interest act, 2002 (SARFESI Act) has issued demand notice to the borrowers on the date mentioned above. In the event of failure to comply with the said demand notice within the period set out therein, the authorized officer of the bank has taken Physical possession of the secured asset more particularly described in the said demand notice. Notice is hereby given, to the said borrowers to forthwith remove the personal goods lying in the secured asset within 07 (Seven) days from the date of publication, failing which the authorized officer has no other option but to remove the personal household goods etc., and dispose of with it in the manner as may be deemed fit, entirely at the borrower's risk as to cost and consequences, in which event, no claim will be entertained in this regard in future. FOR ANY QUERY PLEASE CONTACT MR.SURENDR SINGH (M: 820995689) &	
Dated: 20-09-2026 Place: Jodhpur	MR. AGAM CHHAPAR (M: 7649845989) Authorized Officer India Shelter Finance Corporation Limited

	ART HOUSING FINANCE (INDIA) LIMITED (Formerly known as ART Affordable Housing Finance (India) Limited) Regd. Office: 101, First Floor, Beas Sky Tower, Netaji Subhash Place, Pitampura, New Delhi-110034 Branch Office: 4C, Udyog Vihar Phase 4, Gurugram, Haryana 122015					
APPENDIX-IV (See rule 8(1)) POSSESSION NOTICE (For Immovable Property)						
Whereas, The undersigned being the Authorized Officer of ART HOUSING FINANCE (INDIA) LIMITED [CIN No. U64920DL2013PLC255432] under the Securitization and Reconstruction of Financial Assets and Enforcement of Specific Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Specific Interest (Enforcement) Rules 2002, issued a Demand Notice dated 10/07/2026 for Loan Accounts No. LNNSP027177 + 180003854 calling upon the borrower(s) MR. RAJ BAHADUR SINGH & MRS. SUNITA SINGH to repay the amount mentioned in the notice being Rs. 16,93,427/- (Rupees Sixteen Lakh Ninety Three Thousand Four Hundred Twenty Seven Only) as on 08/07/2026 and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Specific Interest (Enforcement) Rules, 2002 on 08/07/2026 The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the ART Housing Finance (India) Limited for an amount of Rs. 16,93,427/- (Rupees Sixteen Lakh Ninety Three Thousand Four Hundred Twenty Seven Only) as on 08/07/2026 as on and interest thereon. The borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of their availability, to redeem the Secured Asset.						
<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <th style="padding: 5px;">DESCRIPTION OF THE IMMOVABLE PROPERTY</th> </tr> <tr> <td style="padding: 5px;"> RESIDENTIAL APARTMENT NO SUN 5-0907 ON 9TH FLOOR HAVING SUPER AREA APPROX 75.72 SQ. MTRS. COVERED AREA 59.13 SQ. MTRS. AND CARPET AREA 46.75 SQ. MTRS. SITUATED ON PLOT NO. 4, S & S1, RAJ NAGAR EXTENSION, SIKROD, GHAZIABAD, UP - 201002, GHAZIABAD WHICH IS OWNED AS UNDER:- </td> </tr> <tr> <td style="padding: 5px;"> <table style="width: 100%;"> <tr> <td style="width: 50%; vertical-align: top;"> EAST : AS PER TITLE DEED NORTH : AS PER TITLE DEED DATE : 16.09.2026 PLACE : GHAZIABAD (UTTAR PRADESH) </td> <td style="width: 50%; vertical-align: top;"> WEST : AS PER TITLE DEED SOUTH : AS PER TITLE DEED AUTHORISED OFFICER ART HOUSING FINANCE (INDIA) LIMITED </td> </tr> </table> </td> </tr> </table>		DESCRIPTION OF THE IMMOVABLE PROPERTY	RESIDENTIAL APARTMENT NO SUN 5-0907 ON 9TH FLOOR HAVING SUPER AREA APPROX 75.72 SQ. MTRS. COVERED AREA 59.13 SQ. MTRS. AND CARPET AREA 46.75 SQ. MTRS. SITUATED ON PLOT NO. 4, S & S1, RAJ NAGAR EXTENSION, SIKROD, GHAZIABAD, UP - 201002, GHAZIABAD WHICH IS OWNED AS UNDER:-	<table style="width: 100%;"> <tr> <td style="width: 50%; vertical-align: top;"> EAST : AS PER TITLE DEED NORTH : AS PER TITLE DEED DATE : 16.09.2026 PLACE : GHAZIABAD (UTTAR PRADESH) </td> <td style="width: 50%; vertical-align: top;"> WEST : AS PER TITLE DEED SOUTH : AS PER TITLE DEED AUTHORISED OFFICER ART HOUSING FINANCE (INDIA) LIMITED </td> </tr> </table>	EAST : AS PER TITLE DEED NORTH : AS PER TITLE DEED DATE : 16.09.2026 PLACE : GHAZIABAD (UTTAR PRADESH)	WEST : AS PER TITLE DEED SOUTH : AS PER TITLE DEED AUTHORISED OFFICER ART HOUSING FINANCE (INDIA) LIMITED
DESCRIPTION OF THE IMMOVABLE PROPERTY						
RESIDENTIAL APARTMENT NO SUN 5-0907 ON 9TH FLOOR HAVING SUPER AREA APPROX 75.72 SQ. MTRS. COVERED AREA 59.13 SQ. MTRS. AND CARPET AREA 46.75 SQ. MTRS. SITUATED ON PLOT NO. 4, S & S1, RAJ NAGAR EXTENSION, SIKROD, GHAZIABAD, UP - 201002, GHAZIABAD WHICH IS OWNED AS UNDER:-						
<table style="width: 100%;"> <tr> <td style="width: 50%; vertical-align: top;"> EAST : AS PER TITLE DEED NORTH : AS PER TITLE DEED DATE : 16.09.2026 PLACE : GHAZIABAD (UTTAR PRADESH) </td> <td style="width: 50%; vertical-align: top;"> WEST : AS PER TITLE DEED SOUTH : AS PER TITLE DEED AUTHORISED OFFICER ART HOUSING FINANCE (INDIA) LIMITED </td> </tr> </table>	EAST : AS PER TITLE DEED NORTH : AS PER TITLE DEED DATE : 16.09.2026 PLACE : GHAZIABAD (UTTAR PRADESH)	WEST : AS PER TITLE DEED SOUTH : AS PER TITLE DEED AUTHORISED OFFICER ART HOUSING FINANCE (INDIA) LIMITED				
EAST : AS PER TITLE DEED NORTH : AS PER TITLE DEED DATE : 16.09.2026 PLACE : GHAZIABAD (UTTAR PRADESH)	WEST : AS PER TITLE DEED SOUTH : AS PER TITLE DEED AUTHORISED OFFICER ART HOUSING FINANCE (INDIA) LIMITED					



Hinduja Housing Finance Ltd.

Corporate Office: No. 167-168, 2nd Floor, Anna Salai, Saidapet,
Chennai - 600 015, Tamil Nadu, India,
Branch Office: Office No. 3011 312, 1st Northex Tower, A/9 building,
NSP, Pitampura-110034

Contact details: ZCM: Mr. Pawan Kumar Yadav - 9711929427 | RLM: Mr. Parmod Chand - 9990338759
 | RCM: Mr. Sushant Talwar - 8882667796 | Email: auction@hindujahousingfinance.com

NOTICE OF SALE THROUGH PRIVATE TRUSTEE

SALE OF IMMOVABLE ASSETS ORIGINATED TO HHFL UNDER THE SARFAESI ACT, 2002 READ WITH PROVISION TO RULE 8(a) AND 9(1).

The undersigned, as Authorized Officer of HHFL, has taken possession of the schedule property under Section 14(i) of the SARFAESI ACT. Public at large is hereby informed that the secured property described in the Schedule is available for sale through Private Trustee/Public E-Auction, on terms agreeable to HHFL for realization of its dues on an "AS IS WHERE IS", "AS IS WHAT IS" and "WHEREVER THERE IS" basis.

Standard Terms & Conditions: 1. Sale will be conducted strictly on "AS IS WHERE IS", "AS IS WHAT IS" and "WHEREVER THERE IS" basis. 2. Purchaser must deposit 10% of the offered amount along with the application and KYC documents. This will be adjusted against the 25% deposit required upon acceptance. No interest shall be payable on the EMD. 3. On acceptance of the offer by HHFL, purchaser must deposit 25% of the sale consideration within the stipulated time of the initial 10% by the next working day. 4. Balance 75% of the sale consideration must be paid within 15 days of confirmation of sale. 5. Failure to remit amounts within stipulated timelines will result in automatic forfeiture of all deposits made, including the initial 10% and the property may be resold without further notice. 6. If HHFL does not accept the offer the initial 10% deposit will be refunded without interest. 7. For bids exceeding Rs. 50,00,000/-, the successful purchaser must remit 1% TDS under Section 194-I(a) of the Income Tax Act. 8. The property is sold with all existing and future encumbrances, liens, mortgages or in part or in full to HHFL. HHFL will not be responsible for any third party claims, rights, or statutory dues. 9. Purchaser must conduct independent due diligence on all aspects of the property. No claims will be entertained later. 10. HHFL reserves the right to reject any offer or cancel the auction without assigning reasons. 11. Auction/bidding shall only be through "online electronic mode" through the website www.bankauctions.com or Auction provided by the service provider M/s C1 India Pvt. Ltd.. 12. The bidders may participate from their place of choice through online portal. Secured Credit/Service provider shall not be held responsible for the any internet connectivity issues. 13. In case of delay or on-auction process bidders may contact the Service Provider M/s C1 India Pvt. Ltd., having its office location at Plot No. 78, 68th Floor, Sector-44, Gurgaon, Haryana-122003 (Contact Person Mr. Mihaleesh, Mobile No. 7088004466, Email: Mihaleesh.kumar@c1india.com or prabhakaran.malachaiyam@c1india.com & Support (Helpline) Mobile No. +91 7291981124/2526, Support Email – Support@bankauction.com. 14. For participating in the e-auction sale, the intending bidders should register their name at <https://www.bankauctions.com> well in advance and shall get the user ID and password. Intending bidders are advised to change only the password immediately upon receiving it from the user ID and password. 15. For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NET/RTGS in favour of "Hinduja Housing Finance Limited". 16. Interested parties may contact the Authorized Officer for details and submit Offer, EMD along with KYC documents on or before **05-10-2026** at 5.00 p.m. 17. Successful auction Purchaser shall bear all stamp duty, registration fees, taxes and other statutory expenses related to the mortgaged property. 18. The Borrowers/Householders' right of redemption under Section 13(b) of the SARFAESI ACT stands extinguished from the date of the execution of this notice as per the latest judicial pronouncements. 19. Sale shall be conducted in accordance with the provisions of the SARFAESI ACT and Rules.

SCHEDULE

Description of the Property (Secured Asset): 1st Floor Without Roof Rights Building Upon Plot No 180 Area Measuring 43.33 Sqyds Part Of Kharsana No. 335 Situated At Village Bindapur Colony, known as T- Extension, Utan Nagar, New Delhi – 110059. Bounded As- East- 40 ft 10 Width West- Entry /Road 40 ft Width North- Others- South- Others

Outstanding Amount: Rs. 21,93,081/- (Rupees Twenty One Lakh Ninkety Three Thousand Eighty One Only) as on 21/07/2025

Reserv Price: Rs. 9,00,000/- (Rupees Nine Lakh Only)

EMD: Rs. 90,000/- (Rupees Ninety Thousand Only)

LOAN N (Loan No. DLNGL/MEBH/A000000694)

Borrower: Name: Mr. Shukul Kumar, 2. Mrs. Suman

EMD Deposit Last Date: 05-10-2026 till 1700 hrs.

Date/Time of E-Auction: 06-10-2026, 11:00hrs-1300 hrs.

Bid Increase: Amount: Rs. 10,000/-

Date: 05-10-2026, Place: Delhi

Authorised Officer, For Hinduja Housing Finance Limited

CORRIGENDUM TO PUBLIC ANNOUNCEMENT
(REPUBLICATION OF THE ENTIRE PUBLIC ANNOUNCEMENT IN FORM A)
(Voluntary Liquidation Process)
(Regulation 14 of the Insolvency and Bankruptcy Code of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
ACCOUNTABILIT GDC INDIA PRIVATE LIMITED

CORRIGENDUM / REPUBLICATION NOTE: The Public Announcement originally published on 12th September, 2026 contained an inadvertent error in the telephone number of the Liquidator mentioned under Item No. 7. Accordingly, the entire Form A Public Announcement is being republished through this Corrigendum dated 20th September, 2026, incorporating the corrected telephone number. Further, in order to provide the stakeholders with adequate opportunity to take note of the corrected particulars and submit their claims, the last date for submission of claims has been extended from 7th October, 2026 to 20th October, 2026. Accordingly, the stakeholders are requested to submit their proof of claims on or before 20th October, 2026. All other particulars, terms and conditions of the Public Announcement shall remain unchanged, except to the extent expressly modified by this Corrigendum.

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
ACCOUNTABILIT GDC INDIA PRIVATE LIMITED

1.	Name of the Corporate Person	Accountabilit GDC India Private Limited (formerly Business & Decision GDC Private Limited, and prior thereto Infante India Private Limited)
2.	Date of Incorporation of the Corporate Person	20/04/2005
3.	Authority under which the Corporate Person is Incorporated/Registered	Registrar of Companies, Haryana
4.	Corporate Identity Number / Limited Liability Identification Number of the Corporate Person	CIN: U00892HR2005PTC035699
5.	Address of the Registered Office and Principal Office, if any, of the Corporate Person	Registered Office: Unit No. 306-307, 3rd Floor, Unitech Trade Centre, Sushant Lok 1, Block-C, Gurgaon - 122002, Haryana, India Principal Office: Same as the registered office (the Corporate Person has no separate principal office)
6.	Liquidation Commencement Date of the Corporate Person	07.09.2026
7.	Name, Address, Email Address, Telephone Number and Registration Number of the Liquidator	Name: CS (IP) Veeras Kumar Garg Address: D-214, Ground Floor, Ramprastha Colony, Ghaziabad - 201011, Uttar Pradesh Email: gkvoluntaryliquidation@gmail.com, vk@garg_lw@outlook.com Telephone: +91 999991 48006 Registration No.: IBBI/IPA-002/IP-N007/38/2018-2019/12291
8.	Last Date for Submission of Claims	20.10.2026

Notice is hereby given that Accountabilit GDC India Private Limited has commenced voluntary liquidation on 7th September, 2026.

The stakeholders of Accountabilit GDC India Private Limited are hereby called upon to submit a proof of their claims, on or before 20th October, 2026, to the Liquidator at the address mentioned against Item No. 7 above.

The financial creditors shall submit their proof of claims by electronic means. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

Sd/-
CS VEKAS KUMAR GARG
Liquidator of Accountabilit GDC India Private Limited
(In Voluntary Liquidation)
 IBBI Registration No.: IBBI/IPA-002/IP-N007/38/2018-2019/12291
 AFA valid up to 31.12.2026
 E-mail: gkvoluntaryliquidation@gmail.com

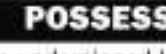
Date: 20th September, 2026
Place: New Delhi

	NAINITAL BANK Branch- Loni Ghaziabad, Address - Central Walk, Bharat City, Indraprastha Vojna, Ghaziabad, Uttar Pradesh - 201102, Mobile No. 9520864468
	POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES) The undersigned being the authorized officer of Nainital Bank, Loni Ghaziabad, Address - Central Walk, Bharat City, Indraprastha Vojna, Ghaziabad, Uttar Pradesh - 201102 branch under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued undermentioned Demand Notice, calling upon the following borrowers/ guarantors to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice. As the borrowers/guarantors have failed to repay the full amount, undersigned has taken Possession on 18.09.2026 of the property/ies described hereinbelow in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 & 9. The borrowers/ guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The Nainital Bank Limited for the amount of notice with future interest & expenses. The borrower's attention is invited to the provision of Sub Section (8) of Section-13 of the Act, in respect of time available to redeem the secured assets.
	(1) Name & Address of Borrowers/Guarantors 1. Mehrun Nisha W/o Khalil (Borrower), R/o House No. 4378, Gali No. 2, Hindon Vihar, Near Shiv Mandir, Ghaziabad, Uttar Pradesh-201001. Issued Demand Notice dated 11.07.2026 for Rs. 14,05,153.94 (Rupees Fourteen Lakh Five Thousand One Hundred Fifty Three And Paise Ninety Four Only as on 14.04.2026) (plus future interest & other expenses thereon with effect from 15.04.2026) less recovery, if any. Brief details of Property hypothecated/Mortgaged : All parts and parcel of residential property situated at Plot No. 40, Khasra no. 1398/2 Min measuring 50.00 Sq Yards or 41.80 Sq Mtrs situated at Suleman Nagar, Phase 2, Village- Arthala, Pargana -Loni, Ghaziabad, Uttar Pradesh-201001. Sale Deed No. 202400739064966 in the name of Mehrun Nisha W/o Khalil Registered in the office of Sub Registrar Sadar V, Ghaziabad (Uttar Pradesh) in Bahl No. 1, Zild No. 11289 on pages 349 to 374 at Serial No. 8687, dated 16.07.2024. Bounded from:- East- Deegar Plot, West- Road 17 feet wide, North- Road 10 feet wide, South- Deegar Plot.
	(2) Name & Address of Borrowers/Guarantors 1. Dayachand S/o Bir Singh (Borrower), R/o House No. 451, Khasra No. 204, Krishna Kunj-1, Nandgram, Ghaziabad, Uttar Pradesh - 201003. Also At:- C-749, Near Shiv Mandir, Nandgram, Ghaziabad, Uttar Pradesh - 201001. 2. Jagbeeri W/o Dayachand (Borrower), R/o House No. 451, Khasra No. 204, Krishna Kunj-1, Nandgram, Ghaziabad, Uttar Pradesh - 201003. Also, At:- C-749, Near Shiv Mandir, Nandgram, Ghaziabad, Uttar Pradesh- 201001. Also At:- C-711, Near Shiv Mandir, Nandgram, Ghaziabad, Uttar Pradesh- 201001. Issued Demand Notice dated 09.07.2026 for Rs. 11,76,540.09 (Rupees Eleven Lakh Seventy-six Thousand Five Hundred Forty And Paise Nine Only as on 08.07.2026) (plus future interest & other expenses thereon with effect from 09.07.2026) less recovery, if any. Brief details of Property hypothecated/Mortgaged : All part and parcel of the residential property bearing House No. 451, Khasra No. 204, measuring 50.00 sq. yards/41.805 sq. mtrs., situated at Krishna Kunj-1, Hadbast village Saddiq Nagar Pargana Loni, Tehsil and District- Ghaziabad, Ghaziabad, Uttar Pradesh, standing in the name of Dayachand & Jagbeeri. Title Deed: Sale Deed registered in the office of Sub Registrar, Ghaziabad, Uttar Pradesh, in Bahl No. 1, Zild No. 43110, Pages 93 to 116, Sl. No. 3995 dated 03.04.2024. Boundaries of the Property:- East: Other Property/Plot Digar Malik, West: Entry/Road 18 feet wide, North: Plot No. 452, South: Plot No. 450.
	Place : Ghaziabad, U. P. Date : 20.09.2026 Authorized Officer

INDIA SHELTER FINANCE CORPORATION LTD.		POSSESSION NOTICE FOR IMMOVABLE PROPERTY	
Regd/Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurgaon, Haryana-122002			
Whereas, The Undersigned being the Authorised Officer of The India Shelter Finance And Corporation Ltd, Under The Securitisation And Reconstruction Of Financial Assets And Enforcement (Security) Interest Act,2002 And In Exercise Of Power Conferred Under Section 13(2) Read With Rule 3 Of The Security Interest (Enforcement) Rules,2002,Issued A Demand Notice On The Date Noted Against The Account/As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Reply The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Reply The Amount, Notice is Hereby Given To The Under noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/ies Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(2) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General is Hereby Cautioned Not To Deal With The Property/ies And Any Dealing With The Property/ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon Costs, Etc.			
Name of the Borrower/Guarantor (Owner Of The Property) & Loan Account Number	Description Of The Charged/mortgaged Property (All The Part & Parcel Of The Property Consisting Of)	Dt of Demand Notice, Amount Due As On Date Of Demand Notice	Date Of Possession
Mrs. Vimla W/O Ravi Nayak , Mr. Ravi Nayak S/O Gopu Ram Nayak & Others Resides At - R/O- Jaitran Chokt Nayaka Ki Dhani, Merita City -Th. Merita City Nagar Rajasthan - 341515	All Piece And Parcel Of One Residential Property of Plot no-02, Kharsa No-2113/1931, Krishna Nagar, Gram/Falodi (Merita Road), Tehsil -Merita City, Dist-Nagaur, Rajasthan 341511 BOUNDARY:- East - Plots Of Vinayak Nagar,West - Nikal & Rasta 30 Wide, North- Plot No-03, South - Plot No-01	Demand Notice 11-June-2026 Rs.787548 (Rupees Seven Lakh Eighty-Seven Thousand Five Hundred And Forty-eight Only) Due As On 10th June 2026 Together With Interest From 11th June 2026 And Other Charges & Cost Till The Date Of The Payment.	15.09.2026
HLMSRVLSOON-00005162104/AP-10375699 Branch - Merita City-I			
Mrs. Lalita W/O Chotu Ram & Mrs. Chhotu Ram S/O Manna Ram & Others Resides At - H. No. 109, Near Temple Kunharo & Kumawto Gram Roopangarh Dist. Ajmer Rajasthan 305814 Mo. 9772768332	All Piece And Parcel Of One Residential Property Of Patta No- 22, Situated At Gram Panchayat Roopangarh Panchayat Smati Kishangarh Tehsil Roopangarh & District - Ajmer, Rajasthan, Admeasuring 142.5 Sq. Yd. Boundary:- East - Road,west - House Of Mr. Prahalad,north Road,south - House Of Mr. Hanuman	Demand Notice 13-June-2026Rs. 346707 (Rupees Three Lakh Forty Six Thousand Seven Hundred Seven Only) Due As On 10th April 2026 Together With Interest From 11th April 2026 And Other Charges And Cost Till The Date Of The Payment.	16.09.2026
ACCT.NO. LAP2000006411/AP-0471559 Branch - Kishangarh-I			
Mr./Mrs. Ku Suman Rawat W/O Dhara Singh, Mr./Mrs. Dhara Singh S/O Laxman Singh , Mr./Mrs. Ayachuki W/O Laxman Singh & Others Resides At - Kharsa No. 2964, Plot No. 07, 08, Village-Badiyap, Bad-Badiyap, Tehsil-Ajmer, District Ajmer, Rajasthan-341515, Account.No.-143SVLSOON-0000516089/AP-10389783 Branch -Ajmer-I	All Piece And Parcel Of One Residential Property of Plot no-02, Kharsa no-2113/1931, Krishna Nagar, Gram/Falodi (Merita Road), Tehsil -Merita City, Dist-Nagaur, Rajasthan 341511 BOUNDARY:- East- Plots Of Vinayak Nagar,West - Nikal & Rasta 30 Wide,North - Plot No-03, South -Plot No-01	Demand Notice 11-June-2026 Rs.11224146- (Rupees Eleven Lakh Twenty-Four Thousand One Hundred Forty-Six Only) Due As On 10th June 2026 Together With Interest From 11th June 2026 And Other Charges & Cost Till The Date Of The Payment.	17.09.2026
Mr./Mrs. Sanjya Devi W/O Devkaran & Mr./Mrs. Mohan Lal Fagana S/O Dev Karan Gurjar, Legal Heirs Of Late Mr. Dev Karan Gurjar S/O Nanu Ram. Resides At - Gurjaro Ka Mohalla Ladera Village, Jaipur Rajasthan 303008	All Piece And Parcel Of One Residential Property Of Patta No. 67 Book No. 135 Village Ladera, Gram Panchayat- Sirohi Kalan Panchayat Samiti- Dudu, Jaipur Rajasthan 303008, Adad Area-283.99 SQ Yard, BOUNDARY:- East - House Of Kana Ram And Rasta, West - House Of Hanuman, North - Bada Of Ghisa And Hajari And House Of Teju, South - House Of Gopi.	Demand Notice 30-June-2026 Rs. 7113221- (Rupees Seven Lakh Eleven Thousand Three Hundred And Twenty One Only) Due As On 10th June 2026 Together With Interest From 11th June 2026 & Other Charges & Cost Till The Date Of The Payment.	17.09.2026
ACCT.NO. HLDUHLHSONS0000058090/AP-10195663 Branch - Dudu-I			
Mr./Mrs. Sampati Devi W/O Goverdhan Lal, Mr./Mrs. Goverdhan Lal Mohanpuriya S/O Mohan Lal Mohanpuriya & Mr./Mrs. Dilip S/O Gordanh Resides At - Regada Ka Mohalla Soni Dev School Ke Pich, Kuchamanandi-D Nagaur Rajasthan 341508 ACCT.NO.-143SVLSOON00005097240/AP-10231862 Branch - Kuchaman City-I	All Piece And Parcel Of Patta No 1435/2023 Kharsa No 758 Regaro Ka Mohalla Kuchaman City Tehsil Kuchaman City Nagaur Rajasthan 341508 Admeasuring 42.09 Sq Yd BOUNDARY:- East-House Of Banshidhar And Omprakash S/O Mohan 2113/1931, Road,North-House Of Jetha Ram Mohanpuriya.South-House Of Ramakrishna Mohanpuriya	Demand Notice 13-April-2026 Rs. 7431474- (Rupees Seven Lakh Forty Three Thousand One Hundred Forty Seven Only) DUE AS ON 10th April 2026 TOGETHER WITH INTEREST FROM 11th April 2026 AND OTHER CHARGES AND COST TILL THE DATE OF THE PAYMENT.	18.09.2026
Place: Rajasthan Date - 19/09/2026 For India Shelter Finance Corporation Ltd (Authorized Officer)			
For Any Query, Please Contact Mr. Aditya Harsana (+91 7014698852) & Mr. Devendra Singh Dhel (+91 9460733020)			

[illegible]

PUBLIC NOTICE				
ICICI Bank		Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi- 110005		
The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA). A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.				
Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	Rajneesh Kumar (Deceased) through his Legal Heir/ Ved Prakash (LBHW/R00004353525) & Khasra No-1472, Plot No-329, Siddhart Enclave Colony, Roshnabad, Haridwar Green, Uttarakhand Haridwar- 249402	Plot No-329, Comprised Over Khasra No-1472, Situated At Village- Anneki Hetampur, Pargana- Roorkhee, Tehsil & District- Haridwar, Uttarakhand-249407	07/09/2026 Rs. 7,53,163.50/-	11/05/2026
2.	Rajneesh Kumar (Deceased) through his Legal Heir/ Ved Prakash (LBHW/R00004366455) & Khasra No-1472, Plot No-329, Siddhart Enclave Colony, Roshnabad, Haridwar Green, Uttarakhand Haridwar- 249402	Plot No-329, Comprised Over Khasra No-1472, Situated At Village- Anneki Hetampur, Pargana- Roorkhee, Tehsil & District- Haridwar, Uttarakhand-249407	07/09/2026 Rs. 76,910.90/-	11/05/2026

 SATYA Micro Housing Finance Private Ltd.	Regd. Office: 519, 5th Floor, DLF Prime Tower, Okhla Industrial Area, Phase - 1, New Delhi - 110020 Corporate Office: 5th Floor, SATYA Tower, Plot No. 7A, Sector 125, Noida, Uttar Pradesh - 201303	
	POSSESSION NOTICE (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)	
Whereas the undersigned being the authorized officer of SATYA Micro Housing Finance Private Limited (hereinafter referred to as "SMHFPL"), Having its registered office at DPT 519, 5th Floor, DLF Prime Tower, Block-F, Okhla Phase - 1, New Delhi - 110020 under Securities and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that undersigned has taken Possession of the property described herein below in exercise of powers conferred on me under sub section (4) of section 13 of the Act read with the Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein in above in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the property will be subject to the Charge of SATYA Micro Housing Finance Private Limited (SMHFPL) for an amount as mentioned herein under and interest thereon. The Borrower's attention is invited to provisions of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.		
Sr. No. Name of the Borrower(s)/ Co-Borrower (s)/ Loan A/c No. / Branch	Schedule of the Properties	Demand Notice Date & Amount Date of Possession
1. HLNALPAGI0002368 / Branch : ALIGARH 1. ROSHNI DEVI (Borrower) 2. VIMAL KUMAR (Co-Borrower) ADD1: Nagla Mansingh, Post Bhadadesh, Koil, Aligarh, Koil, Aligarh, Aligarh City S.O, Aligarh, Uttar Pradesh, Pincode-202001, India ADD2: House Bearing Gata No. 200(Part) Situated At Nagla Maan Singh, Mauza Gambhirpura, Pargana & Tehsil Koil & Distt-Aligarh (UP)-202001	All that part and parcel of the property bearing Property Address:- House bearing Gata No. 200(Part) Situated at Nagla Maan Singh, Mauza Gambhirpura, Pargana & Tehsil Koil & Distt-Aligarh (UP)-202001, Boundaries:- - NORTH : House of Seller, SOUTH : House of Ram Das , EAST : 11 Ft Wide Road, WEST : House of Kanchan Singh	23/06/2025 & Rs. 10,69,805/- 18-09-2026

 VASTU HOUSING FINANCE CORPORATION LTD Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra. CIN No.: U65922MH2005PLC272501				
POSSESSION NOTICE				
Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in therespective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said rules on the date mentioned below. The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount metioned as below and interest thereon, costs etc.				
S N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Mr/Mrs.Sohil (Borrower), Mr/Mrs. Reshma . (Co Borrower), Mr/Mrs. Sameer (Co Borrower), Mr/Mrs. Shovee (Co Borrower) LP0000000133480	26-Jun-26 Rs.871785/-as on 16-Jun-26	All That Part And Parcel Of The Immovable Property Situated At, Property On Land Measuring Area 178.37 S.mts., Situated At In Mohalla Gorapada Kasba- Fatehpur Sikari Tehsil Kiriwail And Distt Agra 283110 Boundaries As Follows: North – House Of Gairinda South – House Of Nabab East – House Of Usman West – Rasta Nikas 10 F	Symbolic Possession Taken on 16-09-2026
2	Mr/Mrs.Ajad (Borrower), Mr/Mrs. Neetu (Co Borrower), Mr/Mrs. Sheetal (Co Borrower), Mr/Mrs. Pratap Singh (Co Borrower MLP0000000257665	26-Jun-26 Rs.564849/- as on 16-Jun-26	All That Part And Parcel Of The Immovable Property Situated At, Residential House Of Land Area Measuring 42.21 Sq. Yards I.e. 35.29 Sq. Meters, Situated At Mauza Khialine, Lohamandi Ward, Tehsil District Agra Uttar Pradesh 282002 Boundaries As Follows: North – House Of Narayan Singh South – Remaining Part Of House East – Rasta Exit 6 Feet Wide West – House Of Kishori Lal	Symbolic Possession Taken on 16-09-2026
3	Mr/Mrs. Sabir (Borrower), Mr/Mrs. Najarana . (Co Borrower), Mr/Mrs. Adil .(Co Borrower) LP0000000128270	26-Jun-26 Rs.586667/- as on 16-Jun-26	All That Part And Parcel Of The Immovable Property Situated At, Property On Land Measuring Area 239.70 Sq.mts, Situated At In Mauza- Bagh Kela , Kasba- Kiriwail Tehsil Kiriwail And Distt Agra Pin 283122 Boundaries As Follows: North – Plot Of Sayvedo South – Open Plot Of Ramvati East – Rasta 10 Ft. West – House Of Fool Singh Chhahar	Symbolic Possession Taken on 16-09-2026
4	Mr/Mrs. Devi Singh (Borrower), Mr/Mrs. Madhu Devi (Co Borrower), Mr/Mrs. Toki (Guarantor) MLP0000000223828	26-Jun-26 Rs.702573/- as on 16-Jun-26	All That Part And Parcel Of The Immovable Property Situated At, Vacant Plot Of Land Area Measuring 100 Sq. Yards I.e. 83.61 Sq. Meters, Kharsa No. 331, Situated At Garhi Bazra, Mauza Chhaurial, Tehsil Elmador District Agra Uttar Pradesh, Pin 283201 Boundaries As Follows: North – Land Of Seller South – Rasta 8 Feet Wide East – Land Of Seller West – House Of Deshraj Singh	Symbolic Possession Taken on 15-09-2026
5	Mr/Mrs.Rajveer (Borrower), Mr/Mrs. Anju (Co Borrower), Mr/Mrs. Santosh Kumar Sharma (Guarantor) MHL0000000220352	26-Jun-26 Rs.557151/- as on 16-Jun-26	All That Part And Parcel Of The Immovable Property Situated At, Residential Part Of Plot No. 14 Area Measuring 62.5 Sq. Yards I.e. 52.25 Sq. Meters, Kharsa No. 343, Situated At Banke Krishna Dham Colony, Nagla Basua, Tehsil District Agra Uttar Pradesh, 203105 Boundaries As Follows: North – Part Of Plot No. 14 South – Land Of Others East – Land Of Praveen Trivedi West – Rasta Exit 18 Feet Wide	Symbolic Possession Taken on 17-09-2026
Date : 20.09.2026		Authorised officer		
Place : Agra		Vastu Housing Finance Corporation Ltd		

8 Building, Ganga Trueno, Lohegaon, Pune, 1 Unit : Unit No. 201 & 202, 2nd Floor, K4, Ocean Pradesh - 20101/ 2nd Floor, Friends Plaza, 52/53, Nagar, Meerut, Uttar Pradesh - 250004				E-AUCTION - SALE NOTICE (Sale of secured immovable asset under SARFAESI Act)			
and Enforcement of Security Interest Act, 2002 (the "Act") read with Rule 8 and 9 of the Security Interest (Enforcement) (s)/Guarantor(s) that the below described immovable properties mortgaged to Grithum Housing Finance Limited (hereinafter referred to as "Secured Creditor" in exercise of powers conferred under section 13(2) of the Act read with Rules 8 and 9 will be sold on "As is where is", "As is what is", and "Whatever there is" basis on as mentioned in column No. 1, paragraph provided at the website: https://www.bankeauctions.com.							
	Reserve Price (E)	EMD (10% of RP) (F)	EMD Submission date (G)	Incremental Bid (H)	Property Inspection Date & Time (I)	Date and time of Auction (J)	Known encumbrances /Court cases if any (K)
No. G-02, On Ground Plot No. Plot No. A-7, 211, Situated At Rail Station, Pargana & Tehsil of other Property West : Plot No. A-6 Ad	Rs. 609525/- (Rupees Six Lacs Nine Thousand Five Hundred Twenty Five Only)	Rs. 60952.50/- (Rupees Sixty Thousand Nine Hundred Fifty Two and Fifty Paisas Only)	22-10-2026 Before 5 PM	10,000/-	16-10-2026 (11AM - 4PM)	23-10-2026 (11 AM-2PM)	NIL
Jack Side With Roofing No. Rz-F-582, 9/9/2, Situated In The Town As Raj Nagar-II, With One Biker/Two With Proportionate Ship Rights In The Same Is Sounded-A North:	Rs. 1496250/- (Rupees Fourteen Lacs Ninety Six Thousand Two Hundred Fifty Only)	Rs. 149625/- (Rupees One Lacs Forty Nine Thousand Six Hundred Twenty Five Only)	22-10-2026 Before 5 PM	10,000/-	16-10-2026 (11AM - 4PM)	23-10-2026 (11 AM-2PM)	NIL
Residential House and Area Measuring Pargana, Tehsil Hari Kishan, West-South-Raasta 20 Ft	Rs. 1618925/- (Rupees Sixteen Lacs Eighteen Thousand Nine Hundred Twenty Five Only)	Rs. 161892.50/- (Rupees One Lacs Sixty One Thousand Eight Hundred Twenty Five and Fifty Paises Only)	22-10-2026 Before 5 PM	10,000/-	16-10-2026 (11AM - 4PM)	23-10-2026 (11 AM-2PM)	NIL
Left Portion), Property Bearing/ Plot No. E. 44.73 Sq. Mtrs.), Estate Of Village As Colony Bhagwati No. New Delhi-110059, Pargana Connection In And Parking Space In And T.V. Antina Will In The Proportionate Hereinafter Called The Property Are Bounded As Property East. Remaining South: Road 20 Ft.	Rs. 1766975/- (Rupees Seventeen Lacs Sixty Six Thousand Nine Hundred Seventy Five Only)	Rs. 176697.50/- (Rupees One Lacs Seventy Six Thousand Six Hundred Ninety Seven and Fifty Paises Only)	08-10-2026 Before 5 PM	10,000/-	05-10-2026 (11AM - 4PM)	09-10-2026 (11 AM-2PM)	NIL

enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/herself/itself in cases, if any, attached to the property to be ascertained and paid by the successful bidder.

In advance, which is mandatory for e-bidding, from auction service provider) C1 India PVT LTD. Address- Plot No-68 Submt amount of the Earnest Money Deposit (EMD) by way of by way of NEFT/RTGS/DD in the Account name - GRI-00915, Branch Address - ICICI Bank Ltd, Panchshil Tech Park, Near Ganapati Chowk, 43/44 Viman Nagar - 411014 <https://www.bankeauctions.com> and get user ID and password free of cost and get training on e-Auction from the service documents uploaded, e-mail and sent self-attested hard copy at Address: Unit No. 201 & 202, 2nd Floor, K4, Ocean 0065/ 2nd Floor, 43/1, Mangal Pandey Nagar, Meerut, Uttar Pradesh - 250004 Mobile no. +91 8281138143 e-mail id & www.grithumhousing.com to take part in e-auction.

Power/ Mortgage (s)/Guarantor(s) under Rule 8(6) & Rule 9(1) of the Security Interest (Enforcement) Rule-2002

paper publication, the Content, of the English newspaper language published in Financial Express shall be prevail.

Sd/- Authorised Officer, Grithum Housing Finance Limited